



2026:AHC:47830

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 8575 of 2026

Renu Singh

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Surendra Kumar Shukla
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for the respondent-State and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case the respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent no.3 to decide Restoration Application No.8708 of 2024 dated 08.08.2024 filed by the respondent no.4 against order dated 15.06.2024 passed by respondent no.3-Nayab Tehsildar, Mugalsarai, District Chandauli in Mutation Application No.857 of 2021 expeditiously.
4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the court concerned to decide the aforesaid restoration application strictly in accordance with law most expeditiously and preferably within a period of three

months but without granting unnecessary adjournment unless
there is no legal impediment.

March 9, 2026
Pramod Tripathi

(Prakash Padia,J.)